

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Srinagar)

Notification

No:- 896

Dated:- 20/10/2018

In exercise of the powers conferred by section 108 of the Constitution of Jammu and Kashmir, the Chief Justice of the High Court of Jammu and Kashmir is pleased to make the following amendments to the Scheme / Guidelines for the appointment of Research Assistant to the Chief Justice /Judges in the High Court of Jammu and Kashmir notified vide notification No. 578 dated 30.08.2016:-

Sub Clause (i) of Clause 6 of the Scheme /Guidelines shall now read as:

"6. Period of assignment and de- assignment of Research Assistant:-

Research Assistant shall be a contractual appointee and his / her engagement shall initially be for a period of one year from the date of taking up his / her assignment which term may be extended on year to year basis for a further period of not exceeding three years, subject to satisfactory performance and good conduct, on the recommendation of the Chief Justice / Judge concerned/ the Committee of Judges or the Registrar Judicial of the Wing concerned on the basis of need."

By Order

(Sanjay Dhar)

Registrar General

No:- 41607-24/RS

Dated:- 20/10/2018

Copy to the:-

1. Principal Secretary to Hon'ble Chief Justice, High Court of J&K.
2. Secretary to Hon'ble Mr. Justice _____
..... for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Srinagar for information.
4. Registrar Judicial, High Court of J&K, Jammu/Srinagar
..... for information and necessary action.
5. CPC-E-Courts, High Court of J&K for uploading on the High Court Website.
6. The Manager, Government Press, J&K, Srinagar/ Jammu with the request to get the same published in the next issue of the Government Gazettee and furnish 20 copies of the notification so published to this Registry.

Registrar General